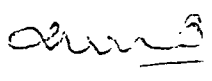


6.9.90.

Present : Shri M.M. Sudan, Counsel for the applicant.  
Shri S. Varadarajan, I.T.O., on behalf of  
the respondents.

Heard the representative <sup>of</sup> the respondents  
and the learned  
counsel for the applicant. We feel that this  
application could be disposed of after the respondents  
have filed their counter-affidavit. Respondents may  
file their counter-affidavit within 3 weeks with a  
copy to the applicant who may file rejoinder within  
a week thereafter. List for further directions/  
final hearing on 28.11.90. In the meanwhile, we  
direct that if the funds are available towards the  
scooter advance, the claim of the applicant should  
also be considered along with others by the respondent  
on the basis of the application already <sup>made</sup> filed by  
the applicant.

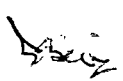
  
( D.K.CHAKRAVORTY )  
MEMBER(A)

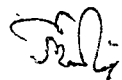
  
( P.K.KARTHA )  
VICE CHAIRMAN

28-11-90.

Present : Shri M.M. Sudan, Counsel for the applicant.  
None for the respondents.

The learned counsel for the applicant appeared  
and indicated that the applicant would like to withdraw the  
application in view of the assurance given by the respondents in  
the letter dated 23.11.1990, a copy of which has been placed  
before us. Accordingly, this application is closed as withdrawn.

  
( T.S. OBEROI )  
MEMBER(J)

  
( S.P.MUKERJI )  
VICE CHAIRMAN